

**CUSTOMS EXCISE & SERVICE TAX APPELLEATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH,COURT NO. 1**

SERVICE TAX APPEAL NO. 53472 OF 2018

[Arising out of Order-in-Appeal No. APPL/JPR-I/ST/JP/64/I/17/1613 dated 18.06.2018 passed by the Commissioner (Appeals) Central Excise & CGST, Jaipur, Rajasthan]

DIGVIJAY MARBLE & GRANITES PVT LTD
Kishangarh, Ajmer (Raj)

Appellant

Vs.

**COMMISSIONER OF CGST & CENTRAL
EXCISE-Ajmer.**

Respondent

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri Harsh Vardhan, Authorised Representative

CORAM:

HON'BLE Mr.JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE Ms.HEMAMBIKA R. PRIYA, MEMBER(TECHNICAL)

Date of Hearing/ Decision: **13/05/2024**

FINAL ORDER No. 55784 /2024

JUSTICE DILIP GUPTA

A certificate in Form IV has been issued to the appellant regarding full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(HEMAMBIKA R. PRIYA)
MEMBER(TECHNICAL)**

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